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OFFICE NOTE

DATE

COURT'S ORDER

22.7.94

This application is taken up for hearing and disposal. Heard learned counsel Mr M.Chanda on behalf of 5(f) applicants namely, (1) Sri Nirjhar Choudhury, (2) Sri Debasish Deb, (3) Sri Monoj Kanti Das, (4) Sri Sibendra Sarma and (5) Sri Tushar Kanti Das. Peruse their grievances in the application. Also heard Sr.C.G.S.C Mr S.Ali.

The respondents were directed vide judgment dated 22.2.89 in G.C.No. 141/88 to regularise these five applicants in service and be paid salary equal to regular L.D.C pay scale for the period prior to regularisation. The applicants have been regularised pursuant to the direction in the judgment. But the arrear salary prior to regularisation have not been cleared. Head office Bombay vide order under Reference No.3/A-3/CC-57/1035 dated 16th September, 1991 directed Manager, Central Stores Department Depot, Dimapur to pay arrear salary to these five applicant equal to the salary given to regular L.D.C's for the period prior to their regularisation.

This application is allowed. The respondents particularly, respondent No.3, the Regional Manager, Central Stores Department, Narengi (Satgaon) are directed to instruct all concerned branches where these five applicants are serving to comply and implement the Head Quarter's Order under Reference No.3/A-3/CC-57/1035 dated 16th September 1991 for payment of arrear salary within a period of 45 days from the date of receipt such instruction. This will complete implementation of judgment dated 22.2.89.

Inform all concerned.

2.8.94  
Copy of order dtd. 22.7.94  
Issued to all concerned  
by Regd. Let and their  
counsel also vide O.P.No.  
3237 - 3242 dtd. 4.8.94

Copy of the order may be furnished to the counsel of the parties.

By order

6/7/94  
22/7/94

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